

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108
IA No.1350/2023
And
CP(IB) No. 165/Chd/Hry/2022

IN THE MATTER OF:

HIPAD Technology India Pvt. Ltd.

...Petitioner

Vs.

Oppo Mobiles India Pvt. Ltd.

...Respondent

Under Section: 9 & 60(5), IBC 2016

Order delivered on 04.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Yogesh Kumar proxy counsel for Mr. Rakshit Gupta, Advocate

For the Respondent/
Corporate Debtor : Mrs. Munisha Gandhi, Senior Counsel with Mr. Tushar Gupta & Mr. Irshaan Singh Kakar, Advocate

ORDER

It is stated by Ld. Senior Counsel for respondent that short-written submissions have been e-filed. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. It is further stated by Ld. Senior Counsel for the respondent that she wants to file the compendium of judgments. Let the same be filed within one week with a copy in advance to the counsel opposite. List the matter for arguments on 29.07.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja